

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DANESITA PHADNIS FOOD INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DANESITA PHADNIS FOOD INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	04/02/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC PUNE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15500PN2011PLC138494
5.	Address of the registered office and principal office (if any) of corporate debtor	"KALPAVRIKSH", 2ND FLOOR, S.NO. 46/1C/1 D.P. ROAD, KARVE NAGAR PUNE MH 411052 IN
6.	Insolvency commencement date in respect of corporate debtor	28/06/2023
7.	Estimated date of closure of insolvency resolution process	25/12/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Appoints Mr. Mahesh Sureka registered insolvency resolution professional having Registration Number [IBBI/IPA-001/IP-P00413/201718/10736] as Interim Resolution Professional
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Mahesh Sureka Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-001/IP-P00413/201718/10736] 173, Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai- 400063 mahesh@mrsureka.com +91 9322581414
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Mahesh Sureka Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-001/IP-P00413/201718/10736] 173, Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai- 400063 dpfilcirp@gmail.com
11.	Last date for submission of claims	12/07/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of DANESITA PHADNIS FOOD INDUSTRIES LIMITED vide order C.P. No. (IB) 227 (MB) 2023 on date June 21st, 2023. The order was received by us on 28.06.2023


The creditors of the Danesita Phadnis Food Industries Limited are hereby called upon to submit their claims with proof on or before July 12, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place : Mumbai-


: Mr Mahesh R Sureka
: June 30, 2023

